

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 4774/2015

(Arising out of impugned final judgment and order dated 25-05-2015
in BA No. 878/2015 passed by the High Court of Delhi at New Delhi)

UNION OF INDIA

Petitioner(s)

VERSUS

GOVT. OF NCT OF DELHI & ANR.

Respondent(s)

WITH

SLP(Crl) No. 5752/2015

Date : 21-07-2017 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.K. AGRAWAL

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr. Ranjit Kumar, SG
Ms. V.Mohana, Sr.Adv.
Ms. Binu Tamta, Adv.
Mr. Ritin Rai, Adv.
Mr. Abhipsit Mishra, Adv.
Ms. Sushma Suri, AOR
For Mr. B.V.Balram Das, AOR

Mr. Rao Ranjit, AOR

For Respondent(s) Mr. Chirag M. Shroff, AOR
Ms. Sarika Soam, Adv.

Mr. Ranjit Kumar, SG
Ms. V.Mohana, Sr.Adv.
Ms. Binu Tamta, Adv.
Mr. Ritin Rai, Adv.
Mr. Abhipsit Mishra, Adv.
Ms. Sushma Suri, AOR
For Mr. B.V.Balram Das, AOR
Ms. D. S. Mahra, AOR

UPON hearing the counsel the Court made the following
O R D E R

SLP(Crl.)No.4774/2015

List this matter after judgment is pronounced in
Civil Appeal No.2357 of 2017 and connected matters.

SLP(Crl.)No.5752/2015

De-tagged.

List this matter next week.

(ANITA MALHOTRA)
COURT MASTER

(CHANDER BALA)
COURT MASTER